

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:563

ANSWERED ON:23.07.2015

Reforms in Guardianship and Custody Laws

Kher Smt. Kirron;Nimmala Shri Kristappa;Rao (Avnathi) Shri Muthamsetti Srinivasa

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the details of the recommendations made by the Law Commission in Report No. 257th on Reforms in Guardianship and Custody Laws in India; and  
(b) the time by which the said recommendation are likely to be implemented by the Government?

**Answer**

A N S W E R

MINISTER OF LAW AND JUSTICE

(SHRID. V. SADANANDA GOWDA)

(a): The Law Commission in its 257th Report on May, 2015, titled "Reforms in Guardianship and Custody Laws in India" had recommended for amendments in the Guardians and Wards Act, 1890 and the Hindu Minority and Guardianship Act, 1956. The details of the recommendation are available on the website of the Law Commission <http://www.lawcommissionofindia.nic.in>.

(b): Since the subject matter of the said Report falls under List-III Concurrent List of the Seventh Schedule to the Constitution, comments/views of the State Governments and Union territory Administrations are being solicited. Hence, no time frame can be fixed to implement the said recommendations.